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Ref: Consultation Paper on Infrastructure sharing in broadcasting TV distribution sector 21st September, 2016

Sub: *Comments/submissions on Consultation Paper No. 20 /2016:*

The history of Local cable operator is changed with the new environment i.e. digital addressable system implementation by introducing the CTN Act 2012 in India. Cable operators are having neither infrastructure nor money in their hands as well as also not having adequate technical knowledge falls under the category of service providers to establish as MSO; hence they have been shrined day by day. At present LCOs are having interconnection agreement with MSO on the other hands the MSO are not returned back the agreement with countersigned to LCOs which can be checked by the TRAI officials. The attitude of the MSO towards LCO is oppressive in all the way.

In view of the context, the LCOs are having statutory right to have co-sharing with affiliated MSO digital head end, SMS and CAS. The LCOs are also having valid licence u/s 4 of the Cable Act for providing services to the end consumers. The LCOs are also back bone of the broadcasting sector. This issue is not considered in the CP.

Humble submission may please be considered in the interest of LCOs who have been deprived from their legal right by the MSOs.

Sincerely yours,

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